

3. Ex-servicemen have the following cycle of tenure postings:-

(a) Home Zone	- On appointment	- 6 years tenure.
(b) Out of Home Zone	- 6 years	
(c) Home Zone	- Final tenure	- Remaining period of service

4. Followers, who are the lowest paid employees, remain posted in the zone of their employment for the full period of their postings, unless there are compassionate cases for consideration.

5. Ministerial staff is generally posted at only one station for a period of 5 years, extendable by one year in exigencies of public interest. The postings of ministerial staff is decided on the basis of vacancies.

6. Certain areas in the country are listed as 'difficult or sensitive areas'. In such areas, the posting tenure in units within the cycle of zonal postings has been kept to a maximum of two years. Such units where postings of limited tenure is considered, are located in Kashmir valley, Seetalpur, Singrent and in the state of Assam, Nagaland and Tripura.

7. It is a policy not to post a person to a unit where he has already served in the lower rank during the first 3 years of his promotion to the next higher rank. In the postings of GOs, this is only a guideline and is generally followed.

For IPS officer, the tenure in the rank of Commandant is 4 years, for DISG is 5 years and for IsG, it is 3 years. An IPS officer being promoted while serving in the CISF from one rank to another rank will serve a total of 8 years maximum upto the rank of an IGP.

While considerations are kept at the time of postings to give 3 years approximate tenure to GOs in CISF, there is no hard and fast rule and at times, transfers are also undertaken even in lesser time in public interest and exigencies of the time.

The process of transfers and postings is initiated from the month of February of the Calendar year, keeping in view the convenience of wards of employees, to adjust children in new Schools at new stations.

CISF is an All India Organisation and the officer cadre is one of the Central Services in Class 'A' category. In matters of postings and transfers, the efforts remain to retain the All India character in the personnel policy.

Native Cattle Breeds

1587. JUSTICE GUMAN MAL LODHA : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state :

(a) whether some of the native cattle breeds have become extinct and more are on the verge of extinction;

(b) whether importance of bio-diversity has been realised of immense value and as such pools of genetic

resources are being created by developed nations and they are even patenting their genes;

(c) if so, the reaction of the Government thereto; and

(d) the measures proposed to be taken by the Government for the conservation and development of each native cattle breed?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) to (d). The information is being collected from all the States/Union Territories and will be placed on the table of Lok Sabha as soon as received.

Expenditure on Railway Police

1588. SHRI BANWARI LAL PUROHIT :
SHRI RAM NAIK

Will the Minister of RAILWAYS be pleased to state

(a) whether the Government of Maharashtra has urged the Union Government to clear the outstanding dues on account of expenditure incurred on the railway police;

(b) if so, the total amount outstanding with the Railways as on July 1, 1996;

(c) the reasons for not paying the balance in full so far; and

(d) the time by which the outstanding amount is likely to be paid by the Union Government to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes Sir

(b) The total amount outstanding with Railways as on July 1996 is Rs 6.93 crores. However, this amount does not include claims of Rs 22.06 crores, rejected by Central Railway on account of creation of posts of GRP personnel without the approval of Railway Administration

(c) Some of the reasons for outstanding are as under :

(i) Non-submission of audit certificate by State Govt

(ii) Non-availability of funds.

(iii) Unilateral creation of posts of GRP personnel by State Govt. without the approval of Railway Administration

(d) Clearly admissible bills will be passed in 1996-97 subject to availability of funds

12.00 hrs.

[Translation]

MR. DEPUTY SPEAKER : I will try to accommodate maximum number of M.P.s. Please sit down.

(Interruptions)